

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.234 – IA/1232(AHM)2023
In
CP(IB) 169 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Canara Bank
V/s
Nakoda Ltd

.....Applicant

.....Respondent

Order delivered on: 07/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Arjun Sheth, Adv. a.w. Mr. Rajiv Chawla, Adv.
For the Respondent :Mr. Kunjal Dalal, PCS for R-1 & R-2
: None for the R-3 & R-4.

ORDER
(Hybrid Mode)

Learned counsel for the applicant seeks one more opportunity to file rejoinder to the reply filed by the R-1 & R-2. Let be filed within two weeks.

Further, learned PCS who appears for R-1 & R-2 states that now he has instruction to appear on behalf of R-3 & R-4. But no memo of appearance or authorization has been filed. Let memo of appearance/authorization be filed within three days on behalf of R-3 & R-4.

Re-list for further consideration on 12.07.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)